

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-125

146/241- 242/ND/2020

IN THE MATTER OF:

Atul Kumar

Vs.

Amrop International Private Limited

....APPLICANT

....RESPONDENT

SECTION

U/s 241-242

Order delivered on 11.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

: Ms. Srijata Majumdar, Advocate.

For the Respondent

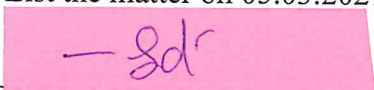
: Mr. Anuj Aggarwal, Advocate for R-4 & 5 and Mr. Raghav Sabharwal,
Advocate for R-2 & 3.

ORDER

Counsel for the Petitioner is present. Counsel for the Respondent No. 2 & 3 is present. Counsel for the Respondent No. 4 & 5 is present. No representation on behalf of the Respondent No. 6. The counsel for the Petitioner is directed to send fresh notice to the Respondent No. 6.

It is submitted by the counsel for the Petitioner that he has the instructions from his client to send the parties to mediation. The counsels for the Respondents are directed to seek instructions from their clients for sending the parties to mediation. In the meantime, the Registry is directed to complete the process for listing the applications filed by Respondent No. 4 & 5. Matter stands adjourned.

List the matter on 05.03.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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